

**OFFICE OF DISTRICT AND SESSIONS JUDGE, TARN TARAN**  
**ORDER**

Keeping in view the resurgence of COVID-19 pandemic cases in and around district Tarn Taran, the footfall of public in the Court Complexes in this Sessions Division needs to be curtailed and as preventive measures and further in the light of directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh vide its letter No. 80/RG/Spl./Misc. dated 17.04.2021, the scope of judicial work is hereby restricted and it is hereby ordered that w.e.f. 19.04.2021 to 30.04.2021 or till further orders, the following matters shall only be taken up by the Courts of this Sessions Division:

1. Bail applications, stay matters and sapurdari matters.
2. Protection petitions.
3. The Presiding Officer of Family Court would entertain petitions u/s 13-B of HMA and record the statements of the parties on first as well as on second motion.
4. Criminal appeals wherein accused are in custody.
5. Criminal trials wherein accused are in custody which are at the stage of statement of accused u/s 313 Cr.PC, defence and arguments.
6. Time bound cases by the directions of the Hon'ble Supreme Court or Hon'ble High Court.
7. The other routine matters/cases shall be taken up and adjourned to suitable dates by the Courts concerned and shall be uploaded thereafter on the CIS.
8. Bail applications filed during the post-noon session on the present day would be taken up in the pre-noon session of the coming day.
9. Any other urgent matter wherein advance request/ application is moved by any of the Counsel/party, may be taken up with the consent of both the Counsels.

The staff/officials of the Courts shall attend the Office as per the requirement/directions of the concerned Officers and the Officers are directed to prepare duty roster of the staff working under their Courts and same be sent to this office. The remaining officials shall work from home during the above said period and shall not leave the station and shall make themselves available immediately as and when their services are required.

The undertrial prisoners from the Jails shall be produced before the Courts only through video conferencing. However, in case there is any requirement of physical hearing of a particular undertrial prisoner in any Court, the concerned Court shall pass specific order qua that aspect. It is also directed that henceforth the

proceedings with regard to production of accused for Police remand and the First judicial remand shall be conducted by the concerned Court in the identified Remand Room at the ground floor of this Sessions Division.

The directions already issued by this office vide office Order bearing Endst. No. 794/EB dated 16.04.2021 (copy enclosed) shall also form part of this Order.

The Presidents of Bar Associations of this Sessions Division are required to ensure that only the Advocates, who have to file fresh cases or to appear in the Courts, shall visit the Complex and shall not be accompanied by more than one Clerk.

The Judicial Officers as well as the members of the Bar Associations shall also ensure that the guidelines/health advisories and other SOPs issued by competent authority from time to time are strictly adhered to during the physical appearance in the Court. The Presidents of Bar Associations are advised to depute an Advocate in each Court as proxy Counsel in order to facilitate the work.

The Readers of the Courts be directed by the concerned Presiding Officers to convey the uploaded Cause-lists with the next date of hearing to the President, Bar Association on Whatsapp media on the Contact number so provided by him and he will further forward the said lists to his colleague Bar members, so that neither the Lawyers nor their Clerks nor the litigants have to travel to the Courts to enquire the next date of hearing.

This Order has been issued with the approval of the District and Sessions Judge, Tarn Taran.

  
I/c District & Sessions Judge,  
Tarn Taran

Endst No. 802/CE Dated 19/4/21

- Copy forwarded to the following for information and necessary action:-
1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
  2. All the Judicial Officers of this Sessions Division.
  3. The Deputy Commissioner, Tarn Taran.
  4. The Senior Superintendent of Police, Tarn Taran.
  5. The District Attorney, Tarn Taran.
  6. The Superintendents Central Jail, Amritsar and Sub-Jail, Patti.
  7. The Presidents, Bar Associations, Tarn Taran, Patti and Khadur Sahib.
  8. The System Officer of this Sessions Division to upload this Order on the official website.
  9. The Security Incharges, Judicial Courts Complexes of this Sessions Division for information and with a direction to make necessary security arrangements at the entry points of Judicial Courts Complexes for restrictive access.
  10. A copy of this Order be also placed on the Notice Board of this Office.

  
I/c District & Sessions Judge,  
Tarn Taran

**OFFICE OF DISTRICT & SESSIONS JUDGE, TARN TARAN**

**ORDER**

Due to spike in COVID-19 cases in and around Tarn Taran and in view of the report received from the Secretary, District Legal Services Authority, Tarn Taran, with respect to 34 inmates of Sub-Jail Patti, who have been found COVID-19 positive, it is directed that all the undertrials be produced in the Courts through Video Conferencing till further orders. The copies of Challan reports be sent to the undertrials through their respective Jail Superintendents and the signed statements of the undertrials regarding receipt of the copies of Challans be sent to the respective Courts till further Orders.

It is similarly directed that the remand work shall be conducted in the Remand Room on the ground floor of the Judicial Court Complex, Tarn Taran with respect to the Police Stations of Tarn Taran headquarter by the Duty Magistrate at 2:00 P.M. everyday.

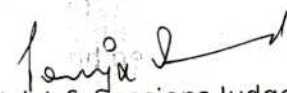
The remand work of Patti shall likewise be looked after by the Duty Magistrate at 2:00 P.M. in a separately allocated Room. Both the Remand Rooms shall be sanitized regularly after remand work.

  
(Priya Sood)  
District & Sessions Judge,  
Tarn Taran.

Endst: 794 /EB Dated, Tarn Taran, the 16/11/2021

Copy forwarded to the following for information and necessary action:-

1. All the Judicial Officers of this Sessions Division.
2. The Senior Superintendent of Police, Tarn Taran.
3. The Superintendent, Central Jail, Amritsar.
4. The Superintendent, Sub-Jail Patti.
5. The Incharge, Special Jail (for COVID-19 positive inmates), Bathinda.

  
District & Sessions Judge,  
Tarn Taran.